

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 136
(IB)-202(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Bhushan Power and Steel Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 08.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant: Ms. Kiran Sharma, Mr. Rajeev Kumar, Mr. Mannu Beri, Mr. Varun Verma, Advs.
For the respondent: Mr. Arun Kathpalia, Manmeet Singh, Ms. Nishtha Chaturvedi, Ramesh Chandra, Amitabh & Mr. Anirudh Pandey, Advs.
For the CoC: Mr. Ramji Srinivasan Sr. Adv, Mr. Bishwajit Dubey, Spandan Biswal, Ms. Srideepa Bhattacharya, Ruchi Chaudhary, Sylona Mohapatra, Mr. Nikhil Ramdev, Advs.
For the OC: Mr. Nikhil Palli, Pranav Chadha, Arjun Asthana, Sreenita Ghosh, Advs.
CA-286(PB)/2019 Mr. Arvind Kumar Gupta, Ms. Purti Marwaha & Ms. Henna George, Advs.
CA-327, 254 (PB)/2019 Mr. A.S Chandhiok, Ms. Sweta, Mr. Arvind Kumar, Ms. Heena George, Ms. Aditi Mohapatra, Ms. Priya Agarwal, Ms. Deepti Arya Advs.
For the Ex-Director: Dr. U.K. Chaudhary & Mr. Dhruv Gupta, Advs.

ORDER

Part heard for 09.04.2019.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)